

(2000) 09 SC CK 0080

In the Supreme Court Of India

Case No : Civil Appeals 5065, 5066, 5067 and 5068 of 2000 and Special Leave Petition (Civil) 12129, 12130, 12131 and 12132??of 1995

State of Haryana and Others

APPELLANT

Vs

Harbans Lal and Others

RESPONDENT

Date of Decision : 15-09-2000

Acts Referred:

Citation : (2000) 87 FLR 1004 : (2000) 2 JT 437 Supp : (2002) 10 SCC 125

Hon'ble Judges : U. C. Banerjee, J;G. B. Pattanaik, J

Bench : Division Bench

Final Decision : Disposed Of

Judgement

G.B. Pattanaik and U.C. Banerjee, JJ.—Leave granted.

2. The direction of the High Court granting relief in favour of JBT teachers for the State of Haryana is the subject matter of challenge in these appeals. The High Court appears to have followed the earlier decision of this Court in the case of Chaman Lal v. State of Haryana. The question of law involved in these appeals was directly the subject matter of consideration in the case of Wazir Singh and Ors. v. State of Haryana this Court in Wazir Singh's case has taken notice of the earlier judgment of Chaman Lal as well as the subsequent Notification of the Government of Haryana dated 9.3.1990, and came to the conclusion that those of the JBT teachers, who have acquired B.T., B.Ed, qualification before issuance of the circular on 9.3.1990, would be entitled to get the benefit of part 2 of the Punjab Government letter dated 23.7.1997, and they would automatically be entitled to higher scale of pay, but those others, who have acquired the said , qualification subsequent to the policy dated 9.3.1990, their case would be governed by the subsequent circular of 9.3.1990, and as such they would not get the higher scale of pay automatically. These appeals are disposed of accordingly in terms of the aforesaid decision of this Court.